CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH KOLKATA

O.A/350/930/2016

Date of Order: 18.07.2019

Coram:

Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

1. National Small Industries Corporation Ltd. Retired Employees' Association, a registered association having its office at 107, Brahmanpara, P.O Baltikuri, Howrah 711113.

- 2. The President National Small Industries Corporation Ltd. Retired Employees' Association, having office at 107, Brahmanpara, P.O Baltikuri, Howrah 711113.
- 3. The General Secretary, National Small Industries Corporation Ltd. Retired Employees' Association, a registered association having office at 107, Brahmanpara, P.O Baltikuri, Howrah 711113
- 4. Ajit Kumar Das son of Late Bhusan Chandra Das, aged about 75 years by occupation retired service holder of National Small Industries Corporation Ltd., resident of Village & Post Office Mosat, District Hooghly, Calcutta -712701.

--Applicants.

versus

- 1. The Union of India, through the Secretary Ministry of Micro, Small and Medium Enterprises, Government of India, Udyog Bhawan, Rafi Marg, New Delhi 110011.
- 2. The National Small Industries Corporation Ltd., a Government of India Enterprise through the Chairman & Managing Director "NSIC Bhawan", Okhla Industrial Estate, New Delhi 110020 also having its office at 206, Abdul Hamid Street, 7th floor, Calcutta 700069 and at Baltikuri, Howrah 711113, the last mentioned offices being within the jurisdiction of this Hon'ble Court.
- 3. The Secretary, Ministry of Personnel, Public Grievances & Pensions, Department of Pensions & Pensioners Welfare, Government of India Lok Nayak Bhawan, Khan Market, New Delhi 110003.

--Respondents

For The Applicant(s):

Mr. S. Samanta, counsel

Mr. D. Mukherjee, counsel

For The Respondent(s):

Ms. S. Mishra,

counsel

ORDER (Oral)

Per: Ms. Bidisha Banerjee, Member (J):

. Ld. counsel for both sides are present.

- 2. At hearing, Ld. counsel for the applicant seeks liberty to withdraw the present O,A to file afresh, challenging appropriate orders and implead necessary parties.
- 3. Accordingly, the O.A is disposed of as withdrawn with the aforesaid liberty. No costs.

(Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)

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